

(c) Information is being collected and wages to 45 days wages; will be laid on the Table of the House.

***Appointment of consultants by CMS***

4231 SHRI BHUBANESHWAR PARSADMEHTA: Will the PRIME MINISTER be pleased to state

(a) whether the computer Maintenance Corporation (CMC) has violated the prescribed procedures of BPE in the appointment of financial consultants,

(b) if so, the details thereof and the reasons therefor,

(c) the details of the consultant appointed by the CMC Ltd ,

(d) whether all the consultants have submitted their constancy report,

(e) if so, the details of the report, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARMANGLAM) (a) to (f) The information is being collected and will be laid on the Table of the Lok Sabha

**New Industrial Relations Law**

4232 SHRIMATIBASVARAJESWARI Will the Minister of LABOUR be pleased to state

(a) whether the group of Ministers on a new industrial relations law recommended an increase in retrenchment and closure compensation to workers from the 15 days of

*(b) if so, the other recommendations made by the Ministers; and*

*(c) the recommendations of the Ramanujam Committee which are opposed by the group of Ministers?*

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) (a) to (c). The report of Ramanujam Committee on New Industrial Relations Law, which is not entirely unanimous, was considered in the 40th Labour Ministers Conference in February 1992. In pursuance of the decisions taken in the conference a group of five State Labour Ministers under the chairmanship of Minister of State for coal and Labour was constituted to examine the areas of disagreement in the report with a view to arriving at a consensus. The group met on 25th April, 1st June and 24th July 1992 and discussed the contentious issues on the Ramanujam Committee Report. In its meeting held on last June, the group decided to recommend for consideration by the Indian labour Conference that workers should be given compensation of 45 days pay instead of 15 days pay as at present in case of closure and retrenchment for every completed years of service by all the industrial units regardless of the number of their employees and turnover. The report of the group, when finalised, is to be placed for consideration by the Indian labour Conference

**Welfare Scheme for Tea Gardeners**

4233 SHRI D D KHANORIA Will the Minister of LABOUR be pleased to state

(a) whether the Government have introduced any welfare scheme for the tea gardeners,

(b) if so, the details thereof; and